

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **35/AM11**
HELD ON 01.12.2010
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. **35/87-NC-7/2010** of **NORMS COMMITTEE (NC-7)** dealing with 'Plastic & Rubber Products' held on **01.12.2010** under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri Ishwar Singh, Deputy DGFT and Convener
- 2) Shri Shaish Kumar, Industrial Adviser, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **34/AM11** held on **24.11.2010**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-147	DINMAN POLYPACKS PVT. LTD.	HQ F. No. 01/87/050/00318/AM10/DES-VII	Status: Approved
NC No.: 35/AM11 Dated: 01.12.2010	Adv. Lic. No. 0210132090 Dated 01.10.2009	RLA F. No. 02/24/040/00136/AM10	

Request: **Fixation of adhoc norms for the export product "Printed PP Woven Sacks (BOPP Film Laminated)".**

Decision: With D/o C&PC OM No. 46011/22/2006-PC.II dated 24.11.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Printed PP Woven Sacks (BOPP Film Laminated)	1 No. (weight 70 gm.+/-2%)	Relevant PP Woven Fabric	54.978 gm

Case No. A-148	RANDWIN EXIM PVT. LTD.	HQ F. No. 01/87/162/00167/AM11/DES-VII	Status: Approved
NC No.: 35/AM11 Dated: 01.12.2010		RLA F. No. 03/91/051/02647/AM10	

Request: Clarification as to whether “(i) Winkjekt Hypodermic Needle and Winkjekt Syringe with Needle” and “(ii) Urine Bag and Urethral Catheter” are covered under DEPB Entry at S. No. 122 and S. No. 20, respectively.

Decision: With D/o C&PC OM No. 46011/81/2010-PC.II dated 29.11.2010, it has been clarified that (i) Winkjekt Hypodermic Needle and Winkjekt Syringe with Needle and (ii) Urine Bag and Urethral Catheter are covered under DEPB Entry at S. No. 122 and S. No. 63/20 respectively.”

Hence, the Committee decided to send a copy of D/o C&PC OM No. 46011/81/2010-PC.II dated 29.11.2010 to PC-IV (B) Section for further necessary action.

Case No. A-149	PEARL ENGINEERING POLYMERS LIMITED	Status: Deferred
NC No.: 35/AM11 Dated: 01.12.2010	HQ F. No. 01/87/162/464/AM10/DES-VII	

Application: Request for issuance of clarification with regard to the scope of the export item ‘Polyester Chips (Textile goods)’ – PTA route under SION H-207.

Decision: D/o C&PC will furnish comments.

Deferred for two weeks.

Case No. A-150	GOVIND RUBBER LIMITED	HQ F. No. 01/87/050/00226/AM11/DES-VII	Status: Approved
NC No.: 35/AM11 Dated: 01.12.2010	Adv. Lic. No. 3010069058 Dated 25.08.2010	RLA F. No. 30/24/040/00021/AM11	

Request: Amendment in the description of Export Product.

Decision: With oral comments of representative of DIPP, the Committee decided to **approve** the case for amendment in the description of export product to read as “**Special Natural Rubber Bicycle Tubes**”.

Case No. A-151	HALDIA PETROCHEMICALS LTD.	Status: Approved
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NC No.: 35/AM11 Dated: 01.12.2010		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/050/00552/AM09/DES-VII	02/24/040/00202/AM09	0210119944 dt. 20.11.2008
01/87/050/00683/AM09/DES-VII	02/24/040/00269/AM09	0210123068 dt. 10.02.2009
01/87/050/00703/AM09/DES-VII	02/24/040/00005/AM09	0210123648 dt. 25.02.2009

Request: Incorporation of Names / Brand Names in Import Items.

Decision: With D/o C&PC OM No. 46011/260/2004-PC.II dated 26.11.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polypropylene Granules	1 MT	1. Naptha	1.273 MT
		2. Catalyst (C-Donor/silane Chm-Dimethoxy/D-donor/Silane CP2 Dimethoxy/Catylene D400/TEAL-S/TEA S-23/ZN 111-4 Avant/ZN GF2A-1HAvant/LYNX 1010 HA/LYNX (R) 2010 HA/Polytrak 8502/ZN 128 M Avant)	0.416 kg
		3. Anti Oxidants (Anox PP 18/Irganox 1076/Evernox 76/Songnox 1076/Anox 20/Irganox 1010/Evernox 10/Alkanox 240/Irgafos 168/Everfos 168/Richfos 168/Songfox 1680/Anox 330/Irganox 1330/Irgafos P-EPQ/Hostanox P-EPQ P/Irganox PS 802 FD/Songnox DSTDP/DSTPYoshitmomi)	1.717 kg
		4. Additives (Chemstat 122 –SP/Crodamide ER/Atmer SA 1753/Neutron S/Kemamide E/Armoslip E/DHT-4A/STABIACE HT-P/Hycite 713/Ceasit FI VEG Code 5900/Zinc Stearate (TMD Grade)/Trigonox 101-20PP/ADK Stab NA 21/Palmarole MI.NA.08/Cithrol GMS 0400)	2.500 kg

Case No. A-152	BALAJI AMINES LTD.	HQ F. No. 01/87/050/00078/AM11/DES-VII	Status: Deferred
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NC No.: 35/AM11 Dated: 01.12.2010	Adv. Lic. No. 3110043268 Dated 18.05.2010	RLA F. No. 31/24/040/00021/AM11	
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Request: Fixation of adhoc norms for the export product “Poly Vinyl Pyrrolidone (PVPK 30)”.

Decision: D/o C&PC will furnish comments.
Deferred for two weeks.

Case No. A-153	MACRO POLYMERS PVT. LTD.	HQ F. No. 01/87/050/00171/AM08/DES-VII	Status: Approved
NC No.: 35/AM11 Dated: 01.12.2010	Adv. Lic. No. 0810065625 Dated 27.06.2007	RLA F. No. 08/24/040/00085/AM08	

Request: Amendment in the description of Import Item No. 1.

Decision: With D/o C&PC OM No. 46011/20/2009-PC.II dated 26.11.2010, the Committee decided to **approve** the case for amendment in the description of Import Item No. 1 to read as “**Monobasic Acid**”.

Case No. A-154	ATUL LTD.	HQ F. No. 01/87/162/00147/AM11/DES-VII	Status: Approved
NC No.: 35/AM11 Dated: 01.12.2010	Adv. Lic. No. 0810077513 dated 21.01.2009	RLA F. No. 08/24/040/00194/AM09	

Request: Fixation of adhoc norms for the export product “Reactive Polyamide Resin”.

Decision: With D/o C&PC OM No. 46011/97/2007-PC.II dated 26.11.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reactive Polyamide Resin	1 kg	1. Dimer Acid	0.667 kg
		2. Triethylene Tetramine	0.433 kg

Case No. A-155	JAI CORP LIMITED	HQ F. No. 01/87/050/00150/AM08/DES-VII	Status: Deferred
NC No.: 35/AM11 Dated: 01.12.2010	Adv. Lic. No. 0310432312 dated 12.06.2007	RLA F. No. 03/94/040/00162/AM08	

Request: Addition of two export products under SION H-97 and H-241.

Decision: D/o C&PC will furnish comments.
Deferred for two weeks.

Case No. A-156	HITKARI INDUSTRIES LTD.	HQ F. No. 01/87/050/01133/AM06/DES-VII	Status: Deferred
NC No.: 35/AM11 Dated: 01.12.2010	Adv. Lic. No. 0510172170 dated 16.12.2005	RLA F. No. 05/24/040/00684/AM06	

Request: Fixation of adhoc norms for the export product “Printed Polyethylene Film (5 Layer Coextruded Multi Layer Film with Evoh Content 10%)”.

Decision: D/o C&PC will furnish comments.
Deferred for two weeks.

ONLINE CASES

1	Case No.:6/15/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00111/AM10/	RLA File :04/24/040/00301/AM09/	Lic.No/Date:0410105770 30.06.2009	Defer Date:15.12.2010
	Decision: Reply received from the firm and forwarded to D/o C&PC on 02.11.2010. Comments awaited.			

2	Case No.:8/32/87-ALC1/2009	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00244/AM10/	RLA File :04/24/040/00088/AM10/	Lic.No/Date:0410108652 19.10.2009	Defer Date:15.12.2010
Decision: Reply received from the firm and forwarded to D/o C&PC on 02.11.2010. Comments awaited.				

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Case No.:35/6/87-ALC1/2010	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Approved
HQ File :01/87/050/00052/AM11/	RLA File :03/94/040/00012/AM11/	Lic.No/Date:0310572193 29.04.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39089090	62/0- CYCLO ALIPHATIC AMINE. MODIFIED HARDNER.	64000.000	K.G	15360000.00	330300.00 US\$
				Total	15,360,000.00	330,300.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29213090	ISO PHORON DI AMINE BASIC AMINE	39680.000	K.G	10317000.00	221870.00 US\$	Value & Qty
2	29062100	BENZYL ALCOHOL AROMATIC ALCOHOL	25600.000	K.G	2560000.00	55053.00 US\$	Value & Qty
				Total	12,877,000.00	276,923.00	

Decision: With D/o C&PC OM No. 46011/34/2010-PC.II dated 26.11.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Cyclo Aliphatic Amine Modified (Modified Hardener)	1 kg	1. ISO Phoron Diamine	0.592 kg
		2. Benzyl Alcohol	0.382 kg

4	Case No.:17/21/87-ALC1/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00180/AM11/	RLA File :03/95/040/00008/AM11/	Lic.No/Date:0310579925 22.06.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.08.2010. Comments awaited.			

Case No.:18/21/87-ALC1/2010	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Approved
HQ File :01/87/050/00181/AM11/	RLA File :03/95/040/00769/AM10/	Lic.No/Date:0310581126 29.06.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39029000	63/0- Synthetic Resin Master Batch. (containing 50% Polypropylene and 50% Petroleum Resin I-Marv P-140)) Plastic Additive AD08T001	48000.000	K.G	5456580.00	119400.00 US\$
				Total	5,456,580.00	119,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
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1	39119090	Petroleum Resin I-Marv P-140 Resin	24720.000	K.G	2824260.00	61800.00 US\$	Qty
2	39021000	Polypropylene Polypropylene	24720.000	K.G	1807526.00	39552.00 US\$	Qty
				Total	4,631,786.00	101,352.00	

Decision: With D/o C&PC OM No. 46011/62/2010-PC.II dated 15.11.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Synthetic Resin Master Batch (containing 50% Polypropylene and 50% Petroleum Resin I-Marv P-140)	1 kg	1. Polypropylene Granules	0.515 kg
		2. Petroleum Resin I-Marv P-140	0.515 kg

Case No.:21/21/87-ALC1/2010	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Approved
HQ File :01/87/050/00184/AM11/	RLA File :03/95/040/00870/AM10/	Lic.No/Date:0310583017 12.07.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
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1	40059990	63/0- Thermoplastic Elastomer G 15A 11 65175	26000.000	K.G	4225000.00	92451.00 US\$
2	40059990	63/0- Thermoplastic Elastomer TES 50A 11 29157	9000.000	K.G	1590030.00	34793.00 US\$
3	40059990	63/0- Thermoplastic Elastomer G 70A 11 66184	20000.000	K.G	2400000.00	52516.00 US\$
4	40059990	63/0- Thermoplastic Elastomer G 30A 41 66189	38000.000	K.G	6379440.00	139594.00 US\$
				Total	14,594,470.00	319,354.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	40021990	Styrene Ethylene Styrene Butadiene. Septon 8004/Septon 8006/Septon 4033/Septon/4055/Kraton 1650/Kraton 1651/Calprene 6120/Calprene 6170/Taipol3150	34544.000	K.G	5795101.00	124359.00 US\$	Qty
2	27101960	White Oil Lily-100 Oil	42001.000	K.G	1957246.00	42001.00 US\$	Qty
3	25309030	Omya 02OJ Calcium Carbonate	11312.000	K.G	94885.00	2036.00 US\$	Qty
4	39023000	Polypropylene PP	7686.000	K.G	537238.00	11530.00 US\$	Qty
5	38123090	Additives Antioxidant	246.000	K.G	80356.00	1724.00 US\$	Qty
				Total	8,464,826.00	181,650.00	

Decision: With D/o C&PC OM No. 46011/62/2010-PC.II dated 15.11.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Thermoplastic Elastomer G15A 11 65175	1 kg	1. Styrene Ethylene Styrene Butadiene (Septon/Kraton /Calprene/Taipol)	0.253 kg
		2. White Oil	0.499 kg

		3. Calcium Carbonate	0.264 kg
		4. Polypropylene Granules	0.0103 kg
		5. Antioxidant Additive	0.003 kg
2. Thermoplastic Elastomer TES 50A 1129157	1 kg	1. Styrene Ethylene Styrene Butadiene (Septon/Kraton /Calprene/Taipol)	0.360 kg
		2. White Oil	0.483 kg
		3. Calcium Carbonate	0.035 kg
		4. Polypropylene Granules	0.145 kg
		5. Antioxidant Additive	0.005 kg
3. Thermoplastic Elastomer G 70A 1166184	1 kg	1. Styrene Ethylene Styrene Butadiene (Septon/Kraton /Calprene/Taipol)	0.309 kg
		2. White Oil	0.333 kg
		3. Calcium Carbonate	0.206 kg
		4. Polypropylene Granules	0.180 kg
		5. Antioxidant Additive	0.002 kg
4. Thermoplastic Elastomer G 30A 4166189	1 kg	1. Styrene Ethylene Styrene Butadiene (Septon/Kraton /Calprene/Taipol)	0.487 kg
		2. White Oil	0.474 kg
		3. Calcium Carbonate	0.065 kg
		4. Polypropylene Granules	0.002 kg

7	Case No.:3/30/87-ALC1/2010	Party Name:KSP ENGINEERING CO.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00274/AM11/	RLA File :05/23/040/00087/AM11/	Lic.No/Date:0510267963 12.07.2010	Defer Date:15.12.2010
	Decision: D.O. letter sent to Zonal Jt. DGFT,CLA, New Delhi on 10.11.2010 for sending application copy. Application still awaited. Hence, the Committee decided to issue another D.O. reminder to Zonal Jt. DGFT, CLA, New Delhi for sending application expeditiously.			

8	Case No.:15/22/84-ALC3/2010	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/84/050/00141/AM11/	RLA File :11/24/040/00048/AM10/	Lic.No/Date:1110022834 21.07.2010	Defer Date:15.12.2010

Decision: Copy of application forwarded to D/o C&PC on 07.09.2010. Comments awaited.

9	Case No.:1/28/87-ALC1/2010	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00248/AM11/	RLA File :52/24/040/00013/AM11/	Lic.No/Date:5210031498 05.08.2010	Defer Date:15.12.2010
	Decision: D/L No. 46011/31/2008-PC.II dated 22.10.2010 issued by D/o C&PC, followed by reminder from DGFT on 24.11.2010 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:6/21/87-ALC1/2010	Party Name:POLY MEDICURE LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Approved
HQ File :01/87/050/00169/AM11/	RLA File :05/24/040/00177/AM11/	Lic.No/Date:0510270370 11.08.2010	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39000000	63/0- I.V FLOW CONTROLLER EXTENSION SET (FLOW REGULATOR)	800000.000	Number	22248000.00	469862.72 US\$
				Total	22,248,000.00	469,862.72

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39012000	HDPE GRANULES	284.480	K.G	18491.00	390.52 US\$	Value & Qty
2	39012000	P.P GRANULES	406.880	K.G	28482.00	601.51 US\$	Value & Qty
3	39049000	PVC RESIN	2921.950	K.G	344790.00	7281.72 US\$	Value & Qty
4	39129000	DI-OCTYL PHTHALATE(DOP)	1369.660	K.G	68483.00	1446.32 US\$	Value & Qty
5	39129000	DI-OCTYL ADIPATE(DOA)	68.480	K.G	7533.00	159.09 US\$	Value & Qty
6	39100000	EPOXIDISED SOYABEAN OIL	136.970	K.G	17258.00	364.47 US\$	Value & Qty

7	39120000	CALCIUM ZINC STABILIZER	45.660	K.G	4566.00	96.42 US\$	Value & Qty
8	29420000	CALCIUM STEARATE	22.830	K.G	913.00	19.28 US\$	Value & Qty
9	90180000	I.V FLOW REGULATOR	864080.000	Number	9647504.00	203748.77 US\$	Value & Qty
10	90180000	Y-SITE	854960.000	Number	390505.00	8247.20 US\$	Value & Qty
11	48102200	MEDICAL KRAFT PAPER (GSM 70 +/- 20%)	29236.680	Sq. meter	350840.00	7409.51 US\$	Value & Qty
12	39269000	THERMOFORMING BLISTER SHEET	29236.680	Sq. meter	204657.00	4322.21 US\$	Value & Qty
				Total	11,084,022.00	234,087.02	

Decision: Department of Chemical & Petrochemicals vide OM No. 46011/106/2009-PC.II dated 26.11.2010, recommended the present Advance Authorization application restricting the wastage of PVC Compound at 10% and other polymers at 5%, on the following basis:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
I.V. Flow Controller Extension Set (Flow Regulator)	1 No.	1. HDPE Granules	1.05 kg/kg content in export product
		2. PP Granules	1.05 kg/kg content in export product
		3. Relevant IV Flow Regulator	Net + 2% wastage
		4. Relevant Y-Site	Net + 2% wastage
		5. For 1 kg Components/Parts made of PVC Compound: i) PVC Resin ii) Dioctyl Phthalate (DOP) iii) Epoxidised Soyabean Oil iv) Dioctyl Adipate (DOA) v) Calcium/Zinc Stabilizer vi) Calcum Stearate	0.704 kg 0.330 kg 0.033 kg 0.0165 kg 0.0110 kg 0.0055 kg
		6. Medical Kraft Paper	As per packing policy
		7. Thermoforming Blister Sheet	As per packing policy

11	Case No.:10/27/87-ALC1/2010	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00224/AM11/	RLA File :04/24/040/00113/AM11/	Lic.No/Date:0410116183 11.08.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 30.09.2010. Comments awaited.			

12	Case No.:11/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00197/AM11/	RLA File :04/24/040/00127/AM11/	Lic.No/Date:0410116566 24.08.2010	Defer Date:15.12.2010
	Decision: Reply received from the firm and forwarded to D/o C&PC on 02.11.2010. Comments awaited.			

13	Case No.:12/22/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00198/AM11/	RLA File :04/24/040/00125/AM11/	Lic.No/Date:0410116567 24.08.2010	Defer Date:15.12.2010
	Decision: Deficiency letter issued to firm on 04.10.2010 followed by reminder on 23.11.2010 giving 21 days time for submission of information. Reply awaited from the firm.			

14	Case No.:2/23/87-ALC1/2010	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00200/AM11/	RLA File :04/24/040/00133/AM11/	Lic.No/Date:0410116759 30.08.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 07.09.2010. Comments awaited.			

15	Case No.:1/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00205/AM11/	RLA File :04/24/040/00144/AM11/	Lic.No/Date:0410116984 06.09.2010	Defer Date:15.12.2010

Decision: Deficiency letter issued to firm on 04.10.2010 followed by reminder on 23.11.2010 giving 21 days time for submission of information. Reply awaited from the firm.

16	Case No.:2/25/87-ALC1/2010	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00206/AM11/	RLA File :04/24/040/00152/AM11/	Lic.No/Date:0410116993 06.09.2010	Defer Date:15.12.2010
	Decision: Deficiency letter issued to firm on 04.10.2010 followed by reminder on 23.11.2010 giving 21 days time for submission of information. Reply awaited from the firm.			

17	Case No.:8/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00212/AM11/	RLA File :09/24/040/00188/AM11/	Lic.No/Date:0910043512 15.09.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.10.2010. Comments awaited.			

18	Case No.:9/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00213/AM11/	RLA File :09/24/040/00187/AM11/	Lic.No/Date:0910043513 15.09.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.10.2010. Comments awaited.			

19	Case No.:10/25/87-ALC1/2010	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00214/AM11/	RLA File :09/24/040/00219/AM11/	Lic.No/Date:0910043516 15.09.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.10.2010. Comments awaited.			

20	Case No.: 4/29/87-ALC1/2010	Party Name:POWERBAND	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00261/AM11/	RLA File :03/95/040/00439/AM11/	Lic.No/Date:0310592513 15.09.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.10.2010. Comments awaited.			

21	Case No.: 7/27/87-ALC1/2010	Party Name:DAMAN RUBBER PRODUCTS	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00221/AM11/	RLA File :03/94/040/00466/AM11/	Lic.No/Date:0310593565 23.09.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 12.10.2010. Comments awaited.			

22	Case No.: 3/28/87-ALC1/2010	Party Name:VITALO PLASTICS SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00250/AM11/	RLA File :04/24/040/00183/AM11/	Lic.No/Date:0410117776 01.10.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 11.10.2010. Comments awaited.			

23	Case No.: 5/28/87-ALC1/2010	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00252/AM11/	RLA File :07/24/040/00242/AM11/	Lic.No/Date:0710074555 01.10.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 18.10.2010. Comments awaited.			

24	Case No.: 11/35/87-ALC1/2010	Party Name:METRO TYRES LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00323/AM11/	RLA File :30/24/040/00036/AM11/	Lic.No/Date:3010070168 13.10.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

5	Case No.:2/30/87-ALC1/2010	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00273/AM11/	RLA File :03/95/040/00501/AM11/	Lic.No/Date:0310597153 15.10.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 09.11.2010. Comments awaited.			

26	Case No.:5/31/87-ALC1/2010	Party Name:DSM ENGINEERING PLASTICS (INDIA) PVT. LTD	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00284/AM11/	RLA File :31/24/040/00135/AM11/	Lic.No/Date:3110045143 20.10.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 23.11.2010. Comments awaited.			

27	Case No.:12/35/87-ALC1/2010	Party Name:METRO TYRES LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00324/AM11/	RLA File :30/24/040/00040/AM11/	Lic.No/Date:3010070312 20.10.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

28	Case No.:1/31/87-ALC1/2010	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00280/AM11/	RLA File :05/24/040/00103/AM11/	Lic.No/Date:0510275381 21.10.2010	Defer Date:15.12.2010
	Decision: D.O. letter sent to Zonal Jt. DGFT,CLA, New Delhi on 22.11.2010 for sending application. Application awaited from Zonal Jt. DGFT, CLA, New Delhi.			

29	Case No.:3/31/87-ALC1/2010	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00282/AM11/	RLA File :05/24/040/00255/AM11/	Lic.No/Date:0510275507 22.10.2010	Defer Date:15.12.2010

Decision: Copy of application forwarded to D/o C&PC on 12.11.2010. Comments awaited.

30	Case No.:4/31/87-ALC1/2010	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00283/AM11/	RLA File :05/24/040/00256/AM11/	Lic.No/Date:0510275508 22.10.2010	Defer Date:15.12.2010
	Decision: D.O. letter sent to Zonal Jt. DGFT,CLA, New Delhi on 22.11.2010 for sending application. Application awaited from Zonal Jt. DGFT, CLA, New Delhi.			
1	Case No.:10/35/87-ALC1/2010	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00322/AM11/	RLA File :34/24/040/00184/AM11/	Lic.No/Date:3410028401 22.10.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG (IS) to concerned RLA for sending the application expeditiously.			

32	Case No.:13/31/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00292/AM11/	RLA File :08/24/040/00193/AM11/	Lic.No/Date:0810093401 26.10.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 23.11.2010. Comments awaited.			

33	Case No.:14/31/87-ALC1/2010	Party Name:DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00293/AM11/	RLA File :08/24/040/00219/AM11/	Lic.No/Date:0810093403 26.10.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 23.11.2010. Comments awaited.			

	Case No.:1/33/87-ALC1/2010	Party Name:TECHNOVA IMAGING	Meet No/Date:35/87-ALC1/2010	Status:
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34		SYSTEMS PVT. LTD.,	01.12.2010	Deferred
	HQ File :01/87/050/00300/AM11/	RLA File :03/95/040/00507/AM11/	Lic.No/Date:0310599496 01.11.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 23.11.2010. Comments awaited.			

35	Case No.:2/33/87-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00301/AM11/	RLA File :03/95/040/00492/AM11/	Lic.No/Date:0310599497 01.11.2010	Defer Date:15.12.2010
	Decision: Copy of application forwarded to D/o C&PC on 23.11.2010. Comments awaited.			
36	Case No.:4/33/87-ALC1/2010	Party Name:PREMIUM POLYALLOYS PVT. LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00303/AM11/	RLA File :34/24/040/00203/AM11/	Lic.No/Date:3410028488 02.11.2010	Defer Date:15.12.2010
	Decision: D.O. letter sent to RLA, Baroda on 26.11.2010 for sending application. Application awaited from RLA, Baroda.			
7	Case No.:7/33/87-ALC1/2010	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00306/AM11/	RLA File :05/24/040/00276/AM11/	Lic.No/Date:0510276514 09.11.2010	Defer Date:15.12.2010
	Decision: D.O. letter sent to Zonal Jt. DGFT,CLA, New Delhi on 26.11.2010 for sending application. Application awaited from Zonal Jt. DGFT, CLA, New Delhi.			

	Case No.:10/33/87-ALC1/2010	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
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38	HQ File :01/87/050/00309/AM11/	RLA File :35/24/040/00019/AM11/	Lic.No/Date:3510031954 09.11.2010	Defer Date:15.12.2010
Decision: Copy of application forwarded to D/o C&PC on 01.12.2010. Comments awaited.				

39	Case No.:8/33/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00307/AM11/	RLA File :08/24/040/00237/AM11/	Lic.No/Date:0810093767 10.11.2010	Defer Date:15.12.2010
	Decision: Copy of application received from RLA, Ahmedabad and will be sent to D/o C&PC in due course.			

40	Case No.:11/33/87-ALC1/2010	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00310/AM11/	RLA File :08/24/040/00204/AM11/	Lic.No/Date:0810093801 11.11.2010	Defer Date:15.12.2010
	Decision: Copy of application received from RLA, Ahmedabad and will be sent to D/o C&PC in due course.			

Case No.:1/35/87-ALC1/2010	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Approved																													
HQ File :01/87/050/00313/AM11/	RLA File :08/24/040/00243/AM11/	Lic.No/Date:0810093902 16.11.2010	Defer Date:																													
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB (in Currency of realisation)</th></tr><tr><td>1</td><td>39079990</td><td>62/0- Maleic Modified Resin Glycerin Ester Resin</td><td>80000.000</td><td>K.G</td><td>6840000.00</td><td>152000.00 US\$</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>6,840,000.00</td><td>152,000.00</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr></table>				Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)	1	39079990	62/0- Maleic Modified Resin Glycerin Ester Resin	80000.000	K.G	6840000.00	152000.00 US\$					Total	6,840,000.00	152,000.00	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)																										
1	39079990	62/0- Maleic Modified Resin Glycerin Ester Resin	80000.000	K.G	6840000.00	152000.00 US\$																										
				Total	6,840,000.00	152,000.00																										
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)																									

41	1	38061010	Gum Resin	71440.000	K.G	5085000.00	113000.00 US\$	Qty
	2	29171400	Maleic Anhydride	7440.000	K.G	495000.00	11000.00 US\$	Qty
	3	29054500	Glycerine Condn.: - This licence issued under para 4.7 of H.B. 2009 - 14 for fixation of norms by ALC., New Delhi.	15680.000	K.G	315000.00	7000.00 US\$	Qty
					Total	5,895,000.00	131,000.00	

Decision: With D/o C&PC OM No. 46011/20/2009-PC.II dated 26.11.2010, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Maleic Modified Rosin Glycerin Ester Resin	1 kg	1. Gum Rosin	0.893 kg
		2. Maleic Anhydride	0.093 kg
		3. Glycerin	0.196 kg

42	Case No.:2/35/87-ALC1/2010	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00314/AM11/	RLA File :03/95/040/00487/AM11/	Lic.No/Date:0310601586 16.11.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

43	Case No.:3/35/87-ALC1/2010	Party Name:AMRIT CHEM	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00315/AM11/	RLA File :03/94/040/00482/AM11/	Lic.No/Date:0310601820 18.11.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

44	Case No.:4/35/87-ALC1/2010	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00316/AM11/	RLA File :03/94/040/00749/AM11/	Lic.No/Date:0310601983 19.11.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG (IS) to concerned RLA for sending the application expeditiously.			
45	Case No.:5/35/87-ALC1/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00317/AM11/	RLA File :05/24/040/00290/AM11/	Lic.No/Date:0510277403 19.11.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

46	Case No.:6/35/87-ALC1/2010	Party Name:SPERRY PLAST LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00318/AM11/	RLA File :05/24/040/00288/AM11/	Lic.No/Date:0510277422 22.11.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

47	Case No.:7/35/87-ALC1/2010	Party Name:SPERRY PLAST LTD.	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00319/AM11/	RLA File :05/24/040/00289/AM11/	Lic.No/Date:0510277424 22.11.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

48	Case No.:8/35/87-ALC1/2010	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00320/AM11/	RLA File :03/95/040/00562/AM11/	Lic.No/Date:0310602230 22.11.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

49	Case No.:9/35/87-ALC1/2010	Party Name:GUJARAT RAFFIA INDUSTRIES LTD	Meet No/Date:35/87-ALC1/2010 01.12.2010	Status: Deferred
	HQ File :01/87/050/00321/AM11/	RLA File :08/24/040/00156/AM11/	Lic.No/Date:0810094040 23.11.2010	Defer Date:15.12.2010
	Decision: New case; copy of application may be obtained from RLA. A D.O. letter may be sent from DDG(IS) to concerned RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
